

में अनुमति दी जा चुकी है। खाली प्लोटों पर मकान बना लेने की अन्तिम तारीख ३१ दिसम्बर, १९६४ है।

[THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA) : (a) and (b) This Ministry is only concerned with the issue of a press note in regard to the vacant plots in refugee colonies already transferred to us by the Ministry of Rehabilitation. According to the survey made by the Land and Development Officer about 1,500 plots were lying vacant. About 220 applications were received for permission to mortgage the plots in order to raise loans. Permission has already been given in 200 cases. The last date for the construction of houses on the vacant plots is the 31st December, 1964.]

NAGARJUNASAGAR PROJECT

श्री Y. A. REDDY:
श्री V. C. KESAVA RAO

Will the Minister of IRRIGATION AND POWER be pleased to refer to the answer given to Starred Question No. 272, in the Rajya Sabha on the 26th February, 1964 and state:

(a) whether Government propose to take over the Nagarjunasagar Project of Andhra Pradesh; and

(b) if not, the reasons therefor?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) No, Sir.

(b) The works are progressing efficiently in the hands of Andhra Pradesh Government. The problem is only one of finding additional funds to expedite the project. This is under consideration.

[] English translation.

RECOVERY OF N.D.M.C. DUES FROM Ex- M.Ps.

TSHRI DAHYABHAI
*73. J V. PATEL:
[SHRI SITARAM JAIPURIA:

Will the Minister of HEALTH be pleased to state:

(a) whether the New Delhi Municipal Committee has obtained court decrees against former Members of Parliament for recovery of dues of electricity and water charges; if so, the names of those Members and the amount payable by each of them; and

(b) whether any efforts were made to collect these dues during their term of office or whether this failure is due to the late submission of bills?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR) : (a) Yes. the New Delhi Municipal Committee have so far obtained court decrees against the following former Members of Parliament for the amounts noted against each:

	Rs. P.
1. Late Shri A. D^iaram Das	130
2. Shri Narsing-ao Balbhimra0 Dcshmukh	35
3. Shri Aurol inc o Ghosal	212

(b) Bills were regularly issued to the aforesaid Members of Parliament like others but payment was not received in spite of letters and notices. Even before filing civil suits, legal notices were issued to them, and, as payment was not received civil suits were filed.

♦74. [Transferred to the 18th September, 1964.]

SMUGGLING OF CURRENCY

*75. SHRI CHANDRA SHEKHAR:
Will the Minister of FINANCE be pleased to state:

(a) the steps taken by Government to put a stop to the smuggling of currency and foreign exchange racket;